

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) and (b) 2599 LPG distributorships and 13231 Retail Outlet (Petrol/Diesel) dealerships were operating in the country as on 31.12.85. Out of these, 358 LPG distributorships and 418 Retail Outlet (Petrol and Diesel) dealerships pertained to SC/ST category.

(c) There being no separate reservation for the weaker sections, no statistics on them are being maintained.

[*Translator.*]

**Illegal Coal Mining at Chandwa and Balumath Blocks of Palamu District, Bihar**

5746. SHRIMATI SUMATI ORAON : Will the Minister of ENERGY be pleased to state whether Government are aware that coal worth crores of rupees being mined illegally from the coal mines at Chandwa and Balumath blocks of Palamu District of Bihar and carried out elsewhere and if so, concrete steps being taken by Government to check this practice ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : There is no organised illegal coal mining within the lease hold areas of Central Coalfields Limited including Chandwa and Balumath. Chandwa is an anchal within Balumath P.S. However, attempts at illegal mining of coal at Balumath area were made by some unscrupulous persons. To curb such activities of illegal mining Central Coalfields Limited Security Department has established a post at Balumath. All out efforts are being made by the Security Personnel with the help of local police to stop any attempt at illegal extraction/pilferage of coal. Regular patrolling and surprise checks are being conducted. Some arrests are also reported to have been made in this connection.

The State Government and coal companies have been asked to take concerted action against the persons who

indulge in illegal extraction of coal. The coal companies in collaboration with the State Government law enforcing authorities conduct raids to apprehend the offenders.

[*English*]

**Allotment of Maruti Vehicles**

5747. SHRI P. NAMGYAL : Will the Ministry of INDUSTRY be pleased to state :

(a) the categories of persons entitled for allotment of Maruti vehicles from the manufacturer's quota ;

(b) whether as per recent directive of the Supreme Court, the judges of the Supreme Court and High Courts have also been included in the said category as reported in the Hindustan Times of 8 March, 1986 ;

(c) whether Members of Parliament and State Legislatures have not been included in the said category for allotment of Maruti vehicles ;

(d) if so, whether Government propose to include the Members of Parliament and State Legislatures in the entitlement list for allotment of Maruti vehicles ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) to (c) A statement is given below.

(d) and (e) Government do not exercise any control over distribution of vehicles.

**Statement**

Recently Supreme Court has laid down detailed guidelines to regulate the allotment of Maruti Vehicles out of manufacturers' quota. As per these guidelines, allotment of Maruti Vehicles out of manufacturers' quota will be made in favour of following categories only :—